

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE, KOLKATA

IN

ORIGINAL APPLICATION NO. 149 of 2024 (EZ)

(Earlier O.A. NO. 318/2024 PB)

IN THE MATTER OF:

Hemant Kumar

...Appellant

Versus

State of Bihar & Ors.

...Respondents

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Place: Ranchi

Dated: 2nd January, 2025



02 JAN 2025



BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE, KOLKATA

IN

ORIGINAL APPLICATION NO. 149 of 2024 (EZ)

(Earlier O.A. NO. 318/2024 PB)

IN THE MATTER OF:

Hemant Kumar

... Applicant

Versus

State of Bihar and Ors.

... Respondents

Counter Affidavit on behalf of the Ministry of Environment, Forest and Climate Change, through its Regional Office, Patna (Respondent No. 5).

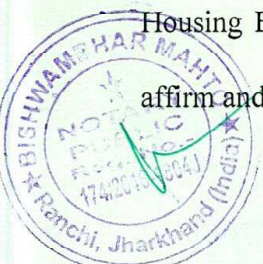
MOST RESPECTFULLY SHOWETH:

I, Poreddy Sanjeeva Reddy, S/o P. Rajagopal Reddy, aged about 36 years, working as Assistant Inspector General of Forests in the Regional Office at Ranchi to the Government of India, Ministry of Environment, Forest and Climate Change (MoEF&CC), having office located at 2nd Floor, Headquarter- Jharkhand State

Housing Board, Harmu Chowk, Ranchi-834002, Jharkhand, do hereby solemnly affirm and State as under:

Authorised under Notaries Act 1952 & Notaries Rules 1956 Govt. of Jharkhand Ranchi (India)

Ref. No. 05 Date 02 JAN 2025



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1. That I am duly authorized to swear this affidavit and as such I am conversant with the facts of the present case and competent to swear the present affidavit.

2. That I have read and understood the contents of the accompanying reply and state that the same has been drafted under my instructions based on the official records.

STATEMENT OF FACTS:

3. That the Original Application has been registered in exercise of *suo motu* jurisdiction under Sections 14 and 15 of the National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') on a letter petition dated 07.09.2023 sent by Hemant Kumar.

REPLY ON MERIT:

4. It is submitted that Dolphins are aquatic species known for their intelligence and charismatic charm. In India, these magnificent mammals hold both cultural significance and ecological importance. India boasts a rich diversity of dolphin species inhabiting its coastal and freshwater regions. Dolphin conservation, however, faces several challenges such as habitat fragmentation, water pollution, human involvement including fisheries bycatch, dams and barrages, and climate change.

5. It is further submitted that dolphins are protected in the country and are listed in **Schedule I of the Wild Life (Protection) Act, 1972**. The Gangetic dolphin has been designated as India's National Aquatic Animal. The Ministry has initiated Project Dolphin which envisages addressing current conservation challenges. This entails a multifaceted strategy using science-based conservation that involves the forest department, the fisheries department, fishermen, and other stakeholders.

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6. It is respectfully submitted that this answering Respondent/Ministry has finalized a '*Comprehensive Action Plan for Dolphin conservation (2022-2047)*' and circulated it to the respective line Ministries and to the Dolphin Range States for needful action. The vision of this Action Plan is to conserve and establish ecologically functional socio-culturally valued populations of dolphins within their historic range, ensure the ecological integrity of their habitat, minimize threats, and promote the sustainable livelihood of people. The following are the goals of this Comprehensive Action Plan:

Long-term goals: 1) To establish a stable population of riverine and marine dolphins across their historical ranges in India; 2) To achieve and maintain decent living standards for the fishing communities inhabiting areas near dolphin habitats; 3) To become a global leader in dolphin conservation.

Short-term goals: 1) Develop advanced technologies for dolphin enumeration and by-catch mitigation; 2) Identification of dolphin hotspots; 3) Establish conservation breeding/rescue centres for dolphins; 4) Provide additional and alternate livelihood opportunities to local communities 5) Awareness generation and Capacity building of the local communities and other relevant stakeholders; 6) Identification of research gaps and new research areas in Dolphin conservation.

7. It is submitted that the Respondent Ministry vide G.S.R. 317 (E) dated 29th March, 2016 had issued the Construction and Demolition Waste Management Rules, 2016 (C&D WM Rules, 2016). The rules had put in place a statutory framework for management of C&D waste. The rules aimed to prioritize and strategize the actions related to C&D waste management across the country.



Gratefully

(A copy of the Construction and Demolition Waste Management Rules, 2016 is annexed herewith and marked as **Annexure-1**).

8. It is submitted that Rule 3 of the C&D Rules, 2016 provides for various definitions which inter-alia defines:

- i. "construction and demolition waste" means the waste comprising of building materials, debris and rubble resulting from construction, re-modelling, repair and demolition of any civil structure,
- ii. waste generators as 'any person or association of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defence establishments who undertakes construction of or demolition of any civil structure which generate construction and demolition waste' and
- iii. service providers as 'authorities who provide services like water, sewerage, electricity, telephone, roads, drainage etc. often generate construction and demolition waste during their activities, which includes excavation, demolition and civil work'.

9. It is submitted that Rule 4 of the C&D Rules, 2016 provides for the '*Duties of Waste generator*' which inter-alia includes the following:

(1) Every waste generator shall prima-facie be responsible for collection, segregation of concrete, soil and others and storage of construction and demolition waste generated, as directed or notified by the concerned local authority in consonance with these rules.

(2) The generator shall ensure that other waste (such as solid waste) does not get mixed with this waste and is stored and disposed separately.



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(3) Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall segregate the waste into four streams such as concrete, soil, steel, wood and plastics, bricks and mortar and shall submit waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodelling work and keep the concerned authorities informed regarding the relevant activities from the planning stage to the implementation stage and this should be on project to project basis.

(4) Every waste generator shall keep the construction and demolition waste within the premise or get the waste deposited at collection centre so made by the local body or handover it to the authorised processing facilities of construction and demolition waste; and ensure that there is no littering or deposition of construction and demolition waste so as to prevent obstruction to the traffic or the public or drains.

(5) Every waste generator shall pay relevant charges for collection, transportation, processing and disposal as notified by the concerned authorities; Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall have to pay for the processing and disposal of construction and demolition waste generated by them, apart from the payment for storage, collection and transportation. The rate shall be fixed by the concerned local authority or any other authority designated by the State Government.

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10. It is submitted that Rule 5 of the C&D Rules, 2016 provides for 'Duties of service provider and their contractors' which inter-alia the following duties:

(1) The service providers shall prepare within six months from the date of notification of these rules, a comprehensive waste management plan



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covering segregation, storage, collection, reuse, recycling, transportation and disposal of construction and demolition waste generated within their jurisdiction.

(2) The service providers shall remove all construction and demolition waste and clean the area every day, if possible, or depending upon the duration of the work, the quantity and type of waste generated, appropriate storage and collection, a reasonable timeframe shall be worked out in consultation with the concerned local authority;

(3) In case of the service providers have no logistics support to carry out the work specified in sub-rules (1) and (2), they shall tie up with the authorised agencies for removal of construction and demolition waste and pay the relevant charges as notified by the local authority.

11. It is further submitted that Rule 6 of the C&D Rules, 2016 provides for 'Duties of local authority' which inter-alia mentions the following duties:

"(1) Issue detailed directions with regard to proper management of construction and demolition waste within its jurisdiction in accordance with the provisions of these rules and the local authority shall seek detailed plan or undertaking as applicable, from generator of construction and demolition waste;

(2) chalk out stages, methodology and equipment, material involved in the overall activity and final clean up after completion of the construction and demolition;

(3) seek assistance from concerned authorities for safe disposal of construction and demolition waste contaminated with industrial hazardous or toxic material or nuclear waste if any



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(4) shall make arrangements and place appropriate containers for collection of waste and shall remove at regular intervals or when they are filled, either through own resources or by appointing private operators;

(5) shall get the collected waste transported to appropriate sites for processing and disposal either through own resources or by appointing private operators...."

12. It is submitted that Rule 7 of the C&D Rules, 2016 mentions the 'Criteria for storage, processing or recycling facilities for construction and demolition waste and application of construction and demolition waste and its products' wherein it is stated that, the operator of the facility as specified in sub- rules (1) shall apply in Form I for authorization from State Pollution Control Board or Pollution Control Committee.

13. It is submitted that Rule 8 of the C&D Rules, 2016 mentions the '*Duties of State Pollution Control Board or Pollution Control Committee*' which inter-alia includes the following:

(1) State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall monitor the implementation of these rules by the concerned local bodies and the competent authorities and the annual report shall be sent to the Central Pollution Control Board (CPCB) and the State Government or Union Territory or any other State level nodal agency identified by the State Government or Union Territory administration for generating State level comprehensive data. Such reports shall also contain the comments and suggestions of the State



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Pollution Control Board or Pollution Control Committee with respect to any comments or changes required;

(2) SPCB or PCC shall grant authorization to construction and demolition waste processing facility in Form-III as specified under these rules after examining the application received in Form I;

(3) State Pollution Control Board or Pollution Control Committee shall prepare annual report in Form IV with special emphasis on the implementation status of compliance of these rules and forward report to Central Pollution Control Board before the 31st July for each financial year.

14. It is submitted that Rule 10 of C&D Rules, 2016 specifies the '*Duties of Central Pollution Control Board*' which inter-alia includes the following:

(a) Prepare operational guidelines related to environmental management of construction and demolition waste management;

(b) Analyze and collate the data received from the State Pollution Control Boards or Pollution Control Committee to review these rules from time to time.

(c) Coordinate with all the State Pollution Control Board and Pollution Control Committees for any matter related to development of environmental standards;

(d) Forward annual compliance report to Central Government before the 30th August for each financial year based on reports given by SPCB or PCC.

15. It is further submitted that there are three (3) schedules mentioned in the C&D rules, 2016 whereby Schedule-I of the C&D Rules, 2016 categorically states the



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'Criteria for Site Selection for Storage and Processing or Recycling Facilities for construction and demolition waste'; Schedule-II states the '*Application of materials made from construction and demolition waste and its products*' and Schedule-III states the '*Timeframe for Planning and implementation*'.

16. It is respectfully submitted that in light of the above-mentioned provisions of the C&D Waste Management Rules, 2016, the concerned Local Authority and the State PCB are the nodal agencies for monitoring and implementation of C&D WM Rules, 2016.

17. It is submitted that as per section 29 of the Wild Life (Protection) Act, 1972, no person shall destroy, exploit or remove any wild life including forest produce from a sanctuary or destroy or damage or divert the habitat of any wild animal by any act whatsoever or divert, stop or enhance the flow of water into or outside the sanctuary, except under and in accordance with a permit granted by the Chief Wild Life Warden, and no such permit shall be granted unless the State Government being satisfied in consultation with the National Board that such removal of wild life from the sanctuary or the change in the flow of water into or outside the sanctuary is necessary for the improvement and better management of wild life therein, authorises the issue of such permit.

18. It is submitted that in case of violation of the provisions of the Wild Life (Protection) Act, 1972, the Chief Wild Life Warden, or any other officer authorised in this behalf by the State Government is empowered to file complain before the court.

19. It is humbly submitted that the answering Respondent is duty-bound and fully committed to the Conservation of flora and fauna of the country. That in light of the



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aforementioned facts and circumstances it is respectfully prayed that this Hon'ble Tribunal may pass any order as it deems fit.

Sanjeeva Reddy

DEPONENT

पी. संजीवा रेड्डी / P. Sanjeeva Reddy
सहायक महानिरीक्षक वन (के.) / AIGF (C)
भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, राँची
Regional Office, Ranchi

[Signature]
02/01/24

Signature Attested and
Identification of Lawyer

ET/110 3993/23



[Signature] 02/01/25
NOTARY PUBLIC. RANCHI

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VERIFICATION

Verified at Ranelli on this 02 day of JAN, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge based on records and no part of it is false, and nothing material has been concealed therefrom.

P. Sanjeeva Reddy

DEPONENT

पी. संजीवा रेड्डी / P. Sanjeeva Reddy
सहायक महानिरीक्षक वन (के.) / AIGF (C)
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Regional Office, Ranchi



Sanjeeva Reddy
02/01/25
NOTARY PUBLIC. RANCHI

[Signature]
02/01/25

**Signature Attested and
Identification of Lawyer**

ENO 3998/05

02 JAN 2025

[Published In the Gazette of India, Part-II, Section-3, Sub-section (ii)]
Ministry of Environment, Forest and Climate Change

NOTIFICATION

New Delhi, the 29th March, 2016

G.S.R. 317(E).-Whereas the Municipal Solid Wastes (Management and Handling) Rules, 2000 published vide notification number S.O. 908(E), dated the 25th September, 2000 by the Government of India in the erstwhile Ministry of Environment and Forests, provided a regulatory frame work for management of Municipal Solid Waste generated in the urban area of the country;

And whereas, to make these rules more effective and to improve the collection, segregation, recycling, treatment and disposal of solid waste in an environmentally sound manner, the Central Government reviewed the existing rules and it was considered necessary to revise the existing rules with an emphasis on the roles and accountability of waste generators and various stakeholders, give thrust to segregation, recovery, reuse, recycle at source, address in detail the management of construction and demolition waste.

And whereas, the draft rules, namely, the Solid Waste Management Rules, 2015 with a separate chapter on construction and demolition waste were published by the Central Government in the Ministry of Environment, Forest and Climate Change vide G.S.R. 451 (E), dated the 3rd June, 2015 inviting objections or suggestions from the public within sixty days from the date of publication of the said notification;

And Whereas, the objections or suggestions received within the stipulated period were duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6, 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Wastes (Management and Handling) Rules, 2000, except as respect things done or omitted to be done before such supersession, the Central Government hereby notifies the following rules for Management of Construction and Demolition Waste –

1. Short title and commencement.-(1) These rules shall be called the Construction and Demolition Waste Management Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Application.-The rules shall apply to every waste resulting from construction, re-modeling, repair and demolition of any civil structure of individual or organisation or authority who generates construction and demolition waste such as building materials, debris, rubble.

3. Definitions –(1) In these rules, unless the context otherwise requires,-

(a) “ACT” means the Environment (Protection) Act, 1986 (29 of 1986);

(b) "**construction**" means the process of erecting of building or built facility or other structure, or

building of infrastructure including alteration in these entities,;

- (c) **"construction and demolition waste"** means the waste comprising of building materials, debris and rubble resulting from construction, re-modeling, repair and demolition of any civil structure;
- (d) **"de-construction"** means a planned selective demolition in which salvage, re-use and recycling of the demolished structure is maximized;
- (e) **"demolition"** means breaking down or tearing down buildings and other structures either manually or using mechanical force (by various equipment) or by implosion using explosives.
- (f) **"form"** means a Form annexed to these rules;
- (g) **"local authority"** means an urban local authority with different nomenclature such as municipal corporation, municipality, nagarpalika, nagarnigam, nagarpanchayat, municipal council including notified area committee and not limited to or any other local authority constituted under the relevant statutes such as gram panchayat, where the management of construction and demolition waste is entrusted to such agency;
- (h) **"schedule"** means a schedule annexed to these rules;
- (i) **"service provider"** means authorities who provide services like water, sewerage, electricity, telephone, roads, drainage etc. often generate construction and demolition waste during their activities, which includes excavation, demolition and civil work;
- (j) **"waste generator"** means any person or association of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defence establishments who undertakes construction of or demolition of any civil structure which generate construction and demolition waste.

(2) Words and expressions used but not defined herein shall have the same meaning defined in the ACT.

(4) Duties of the waste generator -

(1) Every waste generator shall prima-facie be responsible for collection, segregation of concrete, soil and others and storage of construction and demolition waste generated, as directed or notified by the concerned local authority in consonance with these rules.

(2) The generator shall ensure that other waste (such as solid waste) does not get mixed with this waste and is stored and disposed separately.

(3) Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall segregate the waste into four streams such as concrete, soil, steel, wood and plastics, bricks and mortar and shall submit waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodeling work and keep the concerned

authorities informed regarding the relevant activities from the planning stage to the implementation stage and this should be on project to project basis.

(4) Every waste generator shall keep the construction and demolition waste within the premise or get the waste deposited at collection centre so made by the local body or handover it to the authorised processing facilities of construction and demolition waste; and ensure that there is no littering or deposition of construction and demolition waste so as to prevent obstruction to the traffic or the public or drains.

(5) Every waste generator shall pay relevant charges for collection, transportation, processing and disposal as notified by the concerned authorities; Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall have to pay for the processing and disposal of construction and demolition waste generated by them, apart from the payment for storage, collection and transportation. The rate shall be fixed by the concerned local authority or any other authority designated by the State Government.

(5) Duties of service provider and their contractors -

(1) The service providers shall prepare within six months from the date of notification of these rules, a comprehensive waste management plan covering segregation, storage, collection, reuse, recycling, transportation and disposal of construction and demolition waste generated within their jurisdiction.

(2) The service providers shall remove all construction and demolition waste and clean the area every day, if possible, or depending upon the duration of the work, the quantity and type of waste generated, appropriate storage and collection, a reasonable timeframe shall be worked out in consultation with the concerned local authority.

(3) In case of the service providers have no logistics support to carry out the work specified in sub-rules (1) and (2) , they shall tie up with the authorised agencies for removal of construction and demolition waste and pay the relevant charges as notified by the local authority.

(6) Duties of local authority-The local authority shall,-

(1) issue detailed directions with regard to proper management of construction and demolition waste within its jurisdiction in accordance with the provisions of these rules and the local authority shall seek detailed plan or undertaking as applicable, from generator of construction and demolition waste;

(2) chalk out stages, methodology and equipment, material involved in the overall activity and final clean up after completion of the construction and demolition ;

(3c) seek assistance from concerned authorities for safe disposal of construction and demolition waste contaminated with industrial hazardous or toxic material or nuclear waste if any;

(4) shall make arrangements and place appropriate containers for collection of waste and shall remove at regular intervals or when they are filled, either through own resources or by appointing private operators;

- (5) shall get the collected waste transported to appropriate sites for processing and disposal either through own resources or by appointing private operators;
- (6) shall give appropriate incentives to generator for salvaging, processing and or recycling preferably in-situ;
- (7) shall examine and sanction the waste management plan of the generators within a period of one month or from the date of approval of building plan, whichever is earlier from the date of its submission;
- (8) shall keep track of the generation of construction and demolition waste within its jurisdiction and establish a data base and update once in a year;
- (9) shall device appropriate measures in consultation with expert institutions for management of construction and demolition waste generated including processing facility and for using the recycled products in the best possible manner;
- (10) shall create a sustained system of information, education and communication for construction and demolition waste through collaboration with expert institutions and civil societies and also disseminate through their own website;
- (11) shall make provision for giving incentives for use of material made out of construction and demolition waste in the construction activity including in non-structural concrete, paving blocks, lower layers of road pavements, colony and rural roads.

(7) Criteria for storage, processing or recycling facilities for construction and demolition waste and application of construction and demolition waste and its products-

- (1) The site for storage and processing or recycling facilities for construction and demolition waste shall be selected as per the criteria given in **Schedule I**;
- (2) The operator of the facility as specified in sub- rules (1) shall apply in **Form I** for authorization from State Pollution Control Board or Pollution Control Committee.
- (3) The operator of the facility shall submit the annual report to the State Pollution Control Board in **Form II**.
- (3) Application of materials made from construction and demolition waste in operation of sanitary landfill shall be as per the criteria given in **Schedule II**.

(8) Duties of State Pollution Control Board or Pollution Control Committee-

- (1) State Pollution Control Board or Pollution Control Committee shall monitor the implementation of these rules by the concerned local bodies and the competent authorities and the annual report shall be sent to the Central Pollution Control Board and the State Government or Union Territory or any other State level nodal agency identified by the State Government or Union Territory administration for generating State level comprehensive data. Such reports shall also contain the comments and suggestions of the State Pollution Control Board or Pollution Control Committee with respect to any comments or changes required;

(2) State Pollution Control Board or Pollution Control Committee shall grant authorization to construction and demolition waste processing facility in **Form-III** as specified under these rules after examining the application received in **Form I**;

(3) State Pollution Control Board or Pollution Control Committee shall prepare annual report in **Form IV** with special emphasis on the implementation status of compliance of these rules and forward report to Central Pollution Control Board before the 31st July for each financial year.

(9) Duties of State Government or Union Territory Administration-

(1) The Secretary in-charge of development in the State Government or Union territory administration shall prepare their policy document with respect to management of construction and demolition of waste in accordance with the provisions of these rules within one year from date of final notification of these rules.

(2) The concerned department in the State Government dealing with land shall be responsible for providing suitable sites for setting up of the storage, processing and recycling facilities for construction and demolition waste.

(3) The Town and Country planning Department shall incorporate the site in the approved land use plan so that there is no disturbance to the processing facility on a long term basis.

(4) Procurement of materials made from construction and demolition waste shall be made mandatory to a certain percentage (say 10-20%) in municipal and Government contracts subject to strict quality control.

(10) Duties of the Central Pollution Control Board - (1) The Central Pollution Control Board shall,-

(a) prepare operational guidelines related to environmental management of construction and demolition waste management;

(b) analyze and collate the data received from the State Pollution Control Boards or Pollution Control Committee to review these rules from time to time;

(c) coordinate with all the State Pollution Control Board and Pollution Control Committees for any matter related to development of environmental standards;

(d) forward annual compliance report to Central Government before the 30th August for each financial year based on reports given by State Pollution Control Boards of Pollution Control Committees.

(11) Duties of Bureau of Indian Standards and Indian Roads Congress -The Bureau of Indian Standards and Indian Roads Congress shall be responsible for preparation of code of practices and standards for use of recycled materials and products of construction and demolition waste in respect of construction activities and the role of Indian Road Congress shall be specific to the standards and practices pertaining to construction of roads.

(12) Duties of the Central Government -

- (1) The Ministry of Urban Development, and the Ministry of Rural Development, Ministry of Panchayat Raj, shall be responsible for facilitating local bodies in compliance of these rules;
- (2) The Ministry of Environment, Forest and Climate Change shall be responsible for reviewing implementation of these rules as and when required.

13. Timeframe for implementation of the provisions of these rules -The timeline for implementation of these rules shall be as specified in **Schedule III**:

14. Accident reporting by the construction and demolition waste processing facilities-In case of any accident during construction and demolition waste processing or treatment or disposal facility, the officer in charge of the facility in the local authority or the operator of the facility shall report of the accident in **Form-V** to the local authority. Local body shall review and issue instruction if any, to the in-charge of the facility.

Schedule I

Criteria for Site Selection for Storage and Processing or Recycling Facilities for construction and demolition Waste

[See Rule 7(1)]

- (1) The concerned department in the State Government dealing with land shall be responsible for providing suitable sites for setting up of the storage, processing and recycling facilities for construction and demolition and hand over the sites to the concerned local authority for development, operation and maintenance, which shall ultimately be given to the operators by Competent Authority and wherever above Authority is not available, shall lie with the concerned local authority.
- (2) The Local authority shall co-ordinate (in consultation with Department of Urban Development of the State or the Union territory) with the concerned organizations for giving necessary approvals and clearances to the operators.
- (3) Construction and demolition waste shall be utilized in sanitary landfill for municipal solid waste of the city or region as mentioned at Schedule I of these rules. Residues from construction and demolition waste processing or recycling industries shall be land filled in the sanitary landfill for solid waste.
- (4) The processing or recycling shall be large enough to last for 20-25 years (project based on-site recycling facilities).
- (5) The processing or recycling site shall be away from habitation clusters, forest areas, water bodies, monuments, National Parks, Wetlands and places of important cultural, historical or religious interest.
- (6) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the

total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local authority in consultation with concerned State Pollution Control Board.

- (7) Processing or recycling site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation.
- (8) The approach and or internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.
- (9) Provisions of weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided.
- (10) Utilities such as drinking water and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided and Safety provisions including health inspections of workers at landfill sites shall be carried out made.
- (11) In order to prevent pollution from processing or recycling operations, the following provisions shall be made, namely:
 - (a) Provision of storm water drains to prevent stagnation of surface water;
 - (b) Provision of paved or concreted surface in selected areas in the processing or recycling facility for minimizing dust and damage to the site.
 - (c) Prevention of noise pollution from processing and recycling plant;
 - (d) provision for treatment of effluent if any, to meet the discharge norms as per Environment (Protection) Rules, 1986.
- (12) Work Zone air quality at the Processing or Recycling site and ambient air quality at the vicinity shall be monitored.
- (13) The measurement of ambient noise shall be done at the interface of the facility with the surrounding area, i.e., at plant boundary.
- (14) The following projects shall be exempted from the norms of pollution from dust and noise as mentioned above:

For construction work, where at least 80 percent construction and demolition waste is recycled or reused in-situ and sufficient buffer area is available to protect the surrounding habitation from any adverse impact.
- (15) A vegetative boundary shall be made around Processing or Recycling plant or site to strengthen the buffer zone.

Schedule II

Application of materials made from construction and demolition waste and its products.

[See Rule 7(3)]

Sl. No.	Parameters	Compliance Criteria
1	<p>Drainage layer in leachate collection system at bottom of Sanitary Landfill Gas Collection Layer above the waste at top of Sanitary Landfill and Drainage Layer in top Cover System above Gas Collection Layer of Sanitary Landfill For capping of sanitary landfill or dumpsite, drainage layer at the top</p>	<p>Only crushed and graded hard material (stone, concrete etc.) shall be used having coarse sand size graded material (2mm – 4.75mm standard sieve size). Since the coarse sand particles will be angular in shape (and not rounded as for riverbed sand), protection layers of non-woven geo-textiles may be provided, wherever required, to prevent puncturing of adjacent layers or components.</p>
2	<p>Daily cover</p>	<p>Fines from construction and demolition processed waste having size up to 2 mm shall be used for daily cover over the fresh waste.</p> <p>Use of construction and demolition fines as landfill cover shall be mandatory where such material is available. Fresh soil (sweet earth) shall not be used for such places and borrow-pits shall not be allowed. Exception – soil excavated during construction of the same landfill. During hot windy days in summer months, some fugitive dust problems may arise. These can be minimised by mixing with local soil wherever available for limited period.</p>
3	<p>Civil construction in a sanitary landfill</p>	<p>Non-structural applications, such as kerb stones, drain covers, paving blocks in pedestrian areas.</p>

Schedule III
Timeframe for Planning and Implementation
[See Rule 13]

Sl. No.	Compliance Criteria	Cities with population of 01 million and above	Cities with population of 0.5-01 million	Cities with population of less than 0.5 million
1	Formulation of policy by State Government	12 months	12 months	12 months
2	Identification of sites for collection and processing facility	18 months	18 months	18 months
3	Commissioning and implementation of the facility	18 months	24 months	36 months
4	Monitoring by SPCBs	3 times a year – once in 4 months	2 times a year – once in 6 months	2 times a year – once in 6 months

**The time Schedule is effective from the date of notification of these rules.*

FORM – I

See [Rule 7 (2)]

Application for obtaining authorisation

To,
The Member Secretary

_____ Name of the local authority or Name of the agency :
appointed by the municipal authority

Correspondence address Telephone No. Fax No.	
Nodal Officer and designation (Officer authorized by the competent authority or agency responsible for operation of processing or recycling or disposal facility)	
Authorisation applied for (Please tick mark)	Setting up of processing or recycling facility of construction and demolition waste
Detailed proposal of construction and demolition waste processing or recycling facility to include the following Location of site approved and allotted by the Competent Authority. Average quantity (in tons per day) and composition of construction and demolition waste to be handled	

<p>at the specific site.</p> <p>Details of construction and demolition waste processing or recycling technology to be used.</p> <p>Quantity of construction and demolition waste to be processed per day.</p> <p>Site clearance from Prescribed Authority.</p> <p>Salient points of agreement between competent authority or local authority and operating agency (attach relevant document).</p> <p>Plan for utilization of recycled product.</p> <p>Expected amount of process rejects and plan for its disposal (e.g., sanitary landfill for solid waste).</p> <p>Measures to be taken for prevention and control of environmental pollution.</p> <p>Investment on project and expected returns.</p> <p>Measures to be taken for safety of workers working in the processing or recycling plant.</p> <p>Any preventive plan for accident during the collection, transportation and treatment including processing and recycling should be informed to the Competent Authority (Local Authority) or Prescribed Authority</p>	
Date:	Signature of Nodal Officer

Form-II

See [Rule (7) (3)]

Format for Issue of Authorisation to the Operator

File No.: _____

Date : _____

To,

Ref : Your application number _____ **Dt.**

The _____ State Pollution Control Board or Pollution Control Committee after examining the proposal hereby authorizes _____ having their administrative office at _____ to set up and operate construction and demolition waste processing facility at _____ on the terms and conditions (including the standards to comply) attached to this authorisation letter.

1. The validity of this authorisation is till _____. After expiry of the validity period, renewal of authorisation is to be sought.

2. The _____ State Pollution Control Board or Pollution Control Committee may, at any time, for justifiable reason, revoke any of the conditions applicable under the authorisation and shall communicate the same in writing.

3. Any violation of the provision of the construction and demolition Waste Management Rules, 2016 shall attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

Date:
Place:

(Member Secretary)
**State Pollution Control Board/
Pollution Control Committee**

Form –III

See [Rule 8(2)]

Format of Annual Report to be submitted by Local Authority to the State Pollution Control Board

- (i) Name of the City or Town.....
- (ii) Population.....
- (iii) Name and address of local authority or competent authority

Telephone No :
Fax :
Email ID:
Website:

- (iv) Name of In-charge or Nodal Officer dealing with construction and demolition wastes management with designation

1. Quantity and composition of construction and demolition waste including any deconstruction waste

- (a) Total quantity of construction and demolition waste generated during the whole year in metric ton

Any figures for lean period and peak period generation per day
Average generation of construction and demolition waste (TPD)
Total quantity of construction and demolition waste collected per day
Any Processing / Recycling Facility set up in the city
Status of the facility

- (b) Total quantity of construction and demolition waste processed / recycled (in metric ton)
 - Non-structural concrete aggregate :
 - Manufactured sand :
 - Ready-mix concrete (RMC) :
 - Paving blocks :
 - GSB :

Others, if any, please specify :

(c) Total quantity of Construction & Demolition waste disposed by land filling without processing (last option) or filling low lying areas

No of landfill sites used :
Area used :
Whether weigh-bridge : Yes No
facility used for quantity estimation?

(d) Whether construction and demolition waste used in sanitary landfill (for solid waste) as per Schedule III : Yes No

2. Storage facilities

(a) Area or location or plot or societies covered for collection of Construction and Demolition waste

(b) No. of large Projects (including roadways project) covered

(c) Whether Area or location or plot or societies collection is Practiced (if yes, whether done by Competent Authority or Local Authority or through Private Agency or Non-Governmental Organization) :

(d) Storage Bins : -----
Specifications Existing Proposed
(Shape & Size) Number for future

(i) Containers or receptacle (Capacity) :

(ii) Others, please specify :

(e) Whether all storage bins/collection spots are attended for daily lifting : Yes No

(e) Whether lifting of Construction & Demolition Waste from Storage bins is manual or mechanical (please tick mark) please specify mode : Manual Mechanical Others, and equipment used (specify equipment)

3. Transportation

Existing Actually Required/Proposed number

Truck :
Truck-Hydraulic :
Tractor-Trailer :
Dumper-placers :
Tricycle :

Refuse-collector :
Others (Please specify) :

4. Whether any proposal has been made to improve Construction and Demolition waste management practices

**5. Have any efforts been made to involve PPP for processing of Construction & Demolition waste :
If yes, what is (are) the technologies being used, such as:**

Processing / recycling Technology	(Quantity to be processed)	Steps taken
Dry Process	:	
Wet Process	:	
Others, if any, Please specify	:	

6. What provisions are available to check unauthorized operations of:

Encroachment on river bank or wet bodies :
Unauthorized filling of low line areas :
Mixing with solid waste :
Encroachment in Parks, Footpaths etc. :

7. How many slums are provided with construction and demolition waste receptacles facilities:

8. Are municipal magistrates appointed

for taking penal action for non-compliance with these rules: Yes No

[If yes, how many cases registered & settled during last three years (give year wise details)]

Dated:
Commissioner

Signature of Municipal

Form -IV

See [Rule (8)(3)]

**Format of Annual Report to be submitted by the State Pollution Control Board / Committees to the
Central Pollution Control Board**

To,

The Chairman,
Central Pollution Control Board,
PariveshBhawan, East Arjun Nagar,
Delhi-110032

1. Name of the State/Union territory :
2. Name & address of the State
Pollution Control Board/Pollution
Control Committee :
3. Number of municipal authorities
responsible for management of municipal
solid wastes in the State/Union territory
under these rules :
4. A Summary Statement on progress made
by municipal authorities in respect of
implementation of **Schedule III]** : Please attach as Annexure-I
5. A Summary Statement on progress made by
municipal authorities in respect of
implementation of **Schedule IV** : Please attach as Annexure-II

Date: _____ **Chairman or the Member Secretary**
Place: _____ **State Pollution Control Board/
Pollution Control Committee**

Form –V
See [Rule14]
Accident reporting

1. Date and time of accident :
2. Sequence of events leading to accident :
3. The type of construction and demolition waste involved in accident :
4. Assessment of the effects of the accidents
a. on traffic, drainage system and the environment :
5. Emergency measures taken :
6. Steps taken to alleviate the effects
a. of accidents :
7. Steps taken to prevent the recurrence
a. of such an accident :
8. Regular monthly health checkup of workers at

- a. Processing / recycling site shall be made
9. Any accident during the collection,
- a. transportation and treatment including
 - b. processing and recycling should be informed
 - c. to the Competent Authority (Local Authority) or
 - d. Prescribed Authority

Date :
Place:

Authorized Signatory
Designation

[18-6/2014-HSMD]
Bishwanath Sinha, Joint Secretary